

**Status of Summary Cases (Section 260 Cr.PC and Petty offences as defined under section 206 of Cr.PC), cases relating to 'Forfeiture of Bail Bonds' (Section 446/446A of Cr.PC) and Cases related to Recovery of fine u/s 421 Cr.PC**

S.No.	Offences under	Pendency as on 30.06.2019	Disposal as on 13.09.2019
1	Motor Vehicles Act	2667	2471
2	Excise Act	0	0
3	Police Act	10	10
4	Shop and Establishment Act	0	0
5	Local Municipal Act	812	806
6	Public Gambling Act	49	13
7	Weight and Measurement Act	0	0
8	Railways Act	0	0
9	Factories Act	0	0
10	Forest Act	0	0
11	Child Labour (Prohibition and Regulation Act)	3	3
12	Cattle – Trespass Act	0	0
13	Cases under IPC	57	42
14	Other Summary Cases within purview of s-260 CrPC (if any)	5	5
15	Cases relating to 'Forfeiture of Bail Bonds' u/s 446/446A of CrPC		
16	Cases relating to Fine Recovery Proceedings u/s 421 CrPC	0	0
<b>Total</b>		<b>3603</b>	<b>3350</b>

**\* THE ABOVE TARGETS & DISPOSAL ARE OVER AND ABOVE THE ROUTINE WORK OF THE COURTS.**

**\* THE DISPOSAL SHOWN ARE OUT OF THE PENDENCY AS ON 30-06-2019.**

**\* THE DISPOSAL FIGURES HAVE BEEN DULY CERTIFIED BY THE RESPECTIVE CHIEF METROPOLITAN MAGISTRATE.**

**\* THE TOTAL DISPOSAL FIGURE OF 1967 COMPRISES OF 433 CASES RELATING TO LOCAL MUNICIPAL ACTS , WHICH HAVE BEEN TRANSFERRED TO SPECIAL METROPOLITAN MAGISTRATES(LITTERING).**